

MINUTES OF THE MEETING No. 2/10 dated 8.4.2009 (HELD ON 16.4.09) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

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The 2/10 meeting of Advance Licensing Committee was dated 8.4.2009 (held on 16/4/09) under the Chairmanship of Shri V.K Srivastava, Addl. DG.

The Committee first considered minutes of the ALC Meeting No.1/10 for confirmation and confirmed and adopted the same without any change.

Case No A-1 NC No.2/10 Dated 8.4.09(held on 16.4.09)	M/ s Synthite Industrial Chemicals Ltd, Cochin F.No.01/85/162/594 /AM08/DES-IV RLA F.No.10/24/40/133/AM08 Lic.No.1010027759 Dated 26.10.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 6.5.2009.

Case No A-2 NC No.2/10 Dated 8.4.09(held on 16.4.09)	M/ s Synthite Industrial Chemicals Ltd, Cochin F.No.01/85/162/597 /AM08/DES-IV RLA F.No.10/24/40/130/AM08 Lic.No.1010027754 Dated 26.10.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 6.5.2009.

Case No A-3 NC No.2/10 Dated 8.4.09(held on 16.4.09)	M/ s Synthite Industrial Chemicals Ltd, Cochin F.No.01/85/162/583 /AM08/DES-IV RLA F.No.10/24/40/125/AM08 Lic.No.1010027657 Dated 16.10.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 6.5.2009.

Case No A-4 NC No.2/10 Dated 8.4.09(held on 16.4.09)	M/ s Synthite Industrial Chemicals Ltd, Cochin F.No.01/83/162/793 /AM08/DES-IV RLA F.No.10/24/40/111/AM08 Lic.No.1010027330 Dated 17.9.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 6.5.2009.

Case No M-8	M/ s Aero Exports, N. Delhi
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NC No.2/10 Dated 8.4.09(held on 16.4.09)	F.No.01/83/50/1975 /AM08/DES-IV RLA F.No.05/24/40/543/AM08 Lic.No.0510210143 Dated 8.10.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 6.5.2009.

Case No M-9 NC No.2/10 Dated 8.4.09(held on 16.4.09)	M/ s Brakewel Automotive Comonents (I) Pvt. Ltd, N Delhi F.No.01/83/50/440 /AM09/DES-IV RLA F.No.05/24/40/18/AM09 Lic.No.0510219449 Dated 17.4.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Deptt. of C&PC(PC.Div.). Accordingly the case may be re-listed on 6.5.2009.

Case No M-10 NC No.2/10 Dated 8.4.09(held on 16.4.09)	M/ s Biltube Industries Ltd, Pune F.No.01/83/50/130 /AM07/DES-IV RLA F.No.31/24/40/342/AM06 Lic.No.3110024855 Dated 5.5.06
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The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from DIPP. Accordingly the case may be re-listed on 6.5.2009.

Case No M-11 NC No.2/10 Dated 8.4.09(held on 16.4.09)	M/ s Esteem Industries (P) Ltd, Goa F.No.01/83/50/1180 /AM08/DES-IV RLA F.No.17/24/40/56/AM08 Lic.No.1710001759 Dated 12.9.07
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The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and given written comments dated 8/4/09 stating that there is no scope for enhancement of quantity of Import item Phenol in absence of any supporting technical literature. The Committee decided to maintain status quo..

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No M-12 NC No.2/10 Dated 8.4.09(held on 16.4.09)	M/ s VIC Industries, Goa F.No.01/83/50/616 /AM08/DES-IV RLA F.No.17/24/40/36/AM08 Lic.No.1710001683 Dated 28.6.07
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/71/2006/Ch.II dated 14.10.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
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Blend of Sodium Salt of Phenol Sulfonic Acid 58.5% Min. and Sodium Salt of Adipic Acid 36.50%	1 Kg	1. Phenol 2. Caustic Soda Lye 3. Adipic Acid	0.240 Kg 0.430 kg 0.250 Kg
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-13 NC No.2/10 Dated 8.4.09(held on 16.4.09)	M/ s Gujarat Chemicals, Surat F.No.01/83/50/1425 /AM08/DES-IV RLA F.No.08/24/40/140/AM08 Lic.No.0810066934 Dated 31.8.07
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/71/2007/Ch.II dated 13.4.2009 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Gujchem LS 7 Lauryl Alcohol 7 moles Ethoxylate	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.405 Kg 0.595 kg
Gujchem DLA 6 Decyl Lauryl Alcohol 5 moles Ethoxylate (50%)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.214 Kg 0.554 Kg
Gujchem HCO 40 Hydrogenated Castor Oil	1 Kg	1. Ethylene Oxide	0.653 Kg

40 moles Ethoxylate			
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-14 NC No.2/10 Dated 8.4.09(held on 16.4.09)	M/ s Gujarat Chemicals, Surat F.No.01/83/162/913 /AM08/DES-IV RLA F.No.08/24/40/127/AM08 Lic.No.0810066717 Dated 21.8.07
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/71/2007/Ch.II dated 13.4.2009 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
CSA 80 Ceto Stearyl Alcohol 80 moles Ethoxylate	1 Kg	1. Ceto Stearyl Alcohol 2. Ethylene Oxide	0.069 Kg 0.930 Kg
CSA 25 Ceto Stearyl Alcohol 25 moles Ethoxylate	1 Kg	1. Ceto Stearyl Alcohol 2. Ethylene Oxide	0.193 Kg 0.806 Kg
TAS (85%) Isotridecanol 5 mole ethoxylatte (solid content 85%)	1 Kg	1. Isotridecanol 2. Ethylene Oxide	0.404 Kg 0.445 Kg
Gujchem CO 40 Caster Oil 40 mole ethoxylate	1 Kg	1. Ethylene Oxide	0.653 Kg
Gujchem LA 22 Lauryl Alcohol 22 mole	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.167 Kg 0.831 Kg

ethoxylate			
Gujchem TA 8.5 Tridecyl Alcohol 8.5 mole ethoxylate	1 Kg	1. Tridecyl Alcohol 2. Ethylene Oxide	0.348 Kg 0.650 Kg
Gujchem CO 15 Caster Oil 15 mole ethoxylate	1 Kg	1. Ethylene oxide	0.412 Kg
Gujchem LA Lauryl Alcohol 12 mole ethoxylate	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.269 Kg 0.730 Kg
Gujchem WE Cetostearyl Alcohol 1.25 mole ethoxylate	1 Kg	1. Cetostearyl Alcohol 2. Ethylene Oxide	0.827 Kg 0.169 Kg
Gujchem TA 8 Tridecyl Alcohol 8 mole ethoxylate	1 Kg	1. Ethylene Oxide 2. Tridecyl Alcohol	0.637 kg 0.362 Kg
Gujchem PEG 500 (DEG 31.65 mole ethoxylate)	1 Kg	1. Ethylene Oxide	0.928 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 2/83-ALC1/2009 **MEETING DATE** : 08.04.2009

1	Case No.:24/27/82-ALC1/2006	Party Name:JINDAL WOOD PRODUCTS (P) LTD	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Deferred
	HQ File :01/82/050/00918/AM07/	RLA File :05/24/040/00397/AM07/	Lic.No/Date:0510190745 13.09.2006	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 6.5.09.			

2	Case No.:17/26/85-ALC3/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Deferred
	HQ File :01/85/050/00085/AM08/	RLA File :17/24/040/00059/AM08/	Lic.No/Date:1710001769 21.09.2007	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to request the firm to provide Central Excise Data duly certified by the Central Excise Department with in 3 weeks time. Accordingly the case may be re-listed on 6.5.09.			

	Case No.:9/17/83-ALC1/2008	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Deferred
	HO File :01/83/050/00529/AM09/	RLA File :03/95/040/00322/AM09/	Lic.No/Date:0310478332	Defer

3			11.07.2008	Date:06.05.2009
Decision : The Committee considered the case as per agenda and decided to issue final reminder to the firm giving 2 weeks time to provide information.. Accordingly the case may be re-listed on 27.5.2009..				

4	Case No.: 31/45/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status: Case Deferred
	HQ File :01/83/050/01200/AM09/	RLA File :05/24/040/00286/AM09/	Lic.No/Date:0510224810 31.07.2008	Defer Date:06.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 24/3/2009 issued by this office. Accordingly the case may be re-listed on 6.5.2009..				

5	Case No.: 1/43/83-ALC1/2008	Party Name:NANDU CHEMICAL INDUSTRIES	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status: Case Deferred
	HQ File :01/83/050/01146/AM09/	RLA File :07/24/040/00555/AM09/	Lic.No/Date:0710062287 07.01.2009	Defer Date:06.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Pharmaceuticals. Accordingly the case may be re-listed on 6.5.2009.				

6	Case No.: 3/49/83-ALC1/2008	Party Name:MANIPAL PRESS LIMITED,	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status: Case Deferred
	HQ File :01/83/050/01319/AM09/	RLA File :07/21/040/01159/AM09/	Lic.No/Date:0710063161 19.02.2009	Defer Date:06.05.2009
Decision : The Committee considered the case as per agenda and representative of the DIPP present in the meeting and forwarded the written comments dated 1/4/2009 stating that the norms for the similar item have been published under SION No. A-1558. Since the issue involves import of security paper for Bank Cheques it is suggested to obtained the views of Ministry of Finance in the matter. Accordingly the case may be re-listed on 29.4.2009.				

7	Case No.:12/2/83-ALC1/2009	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Approved
	HQ File :01/83/050/01370/AM09/	RLA File :03/94/040/00979/AM09/	Lic.No/Date:0310510959 09.03.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/112/2007/Ch.III dated 15.9.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Pour Point Depressant D Wax ML 5932 Flow Improver Containing 44 to 50% of Polymer of Acrylates of Behenyl Alcohol, Ceto Stearyl Alcohol & Stearyl Alcohol	1 Kg	1. Mixed Xylene/Ortho Xylene 2. Acrylic Acid 3. Behenyl Alcohol 4. Ceto Stearyl Alcohol) (Nafol 1618)	0.301 Kg 0.082 Kg 0.247 Kg 0.094 kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

8	Case No.:16/2/83-ALC1/2009	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Deferred
	HQ File :01/83/050/01374/AM09/	RLA File :03/95/040/00938/AM09/	Lic.No/Date:0310511136 12.03.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.5.2009.			

	Case No.:18/2/83-ALC1/2009	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Approved
	HO File :01/83/050/01376/AM09/	RLA File :03/94/040/00982/AM09/	Lic.No/Date:0310511210	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/112/2007/Ch.III dated 15.9.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Biocide-2 Magnacide ML – 2515 containing Benzalkonium Chloride 17.5% Glutaraldehyde 20%	1 Kg	1. Dimethyl Cocoamine 2. Glutaraldehyde	0.110 kg 0.200 Kg
Scale Inhibitor Calnox ML 5931 Containing 41% of minimum of Polyacrylic Acid	1 Kg	1. Acrylic Acid 2. Thioglycolic Acid	0.415 Kg 0.061 kg
Pour Point Depressant D Wax ML 5932 Flow Improver Containing 44 to 50% of Polymer of Acrylates of Behenyl Alcohol, Ceto Stearyl Alcohol & Stearyl Alcohol	1 Kg	1. Mixed Xylene/Ortho Xylene 2. Acrylic Acid 3. Behenyl Alcohol 4. Ceto Stearyl Alcohol) (Nafol 1618)	0.301 Kg 0.082 Kg 0.247 Kg 0.094 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:20/2/83-ALC1/2009

Party Name:COLOURTEX INDUSTRIES
LIMITED

Meet No/Date:2/83-ALC1/2009
08.04.2009

Status:Case
Deferred

10	HQ File :01/83/050/01378/AM09/	RLA File :03/94/040/01022/AM09/	Lic.No/Date:0310511233 12.03.2009	Defer Date:06.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.5.2009.				

11	Case No.:25/2/83-ALC1/2009	Party Name:EURO DECOR PVT. LTD.	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Deferred
	HQ File :01/83/050/01383/AM09/	RLA File :03/94/040/01074/AM09/	Lic.No/Date:0310511354 13.03.2009	Defer Date:06.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 6.5.2009.				

12	Case No.:1/2/83-ALC1/2009	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Deferred
	HQ File :01/83/050/01359/AM09/	RLA File :03/95/040/00986/AM09/	Lic.No/Date:0310511515 16.03.2009	Defer Date:06.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 6.5.2009.				

13	Case No.:3/2/83-ALC1/2009	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Deferred
	HQ File :01/83/050/01361/AM09/	RLA File :03/95/040/00923/AM09/	Lic.No/Date:0310511737 17.03.2009	Defer Date:06.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.5.2009.				

	Case No.:4/2/83-ALC1/2009	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Deferred
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14	HQ File :01/83/050/01362/AM09/	RLA File :03/95/040/00901/AM09/	Lic.No/Date:0310511814 17.03.2009	Defer Date:06.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.5.2009.				

15	Case No.:8/2/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Deferred
	HQ File :01/83/050/01366/AM09/	RLA File :03/94/040/01094/AM09/	Lic.No/Date:0310512052 18.03.2009	Defer Date:06.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 6.5.2009.				

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Case No.:9/2/83-ALC1/2009	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status :Case Approved
HQ File :01/83/050/01367/AM09/	RLA File :03/95/040/00999/AM09/	Lic.No/Date:0310512108 18.03.2009	Defer Date:
Decision : Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/81/2007/Ch.II dated 16.1.2008 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Stannic Chloride 50% solution	1 Kg	Tine Ingots (99.5%)	0.235 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:10/2/83-ALC1/2009	Party Name:VAASTU PAINTS AND CHEMICALS LIMITED	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Deferred
	HO File :01/83/050/01368/AM09/	RLA File :03/95/040/00781/AM09/	Lic.No/Date:0310512172	Defer

17			19.03.2009	Date:06.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 6.5.2009.				

18	Case No.:11/2/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Deferred
	HQ File :01/83/050/01369/AM09/	RLA File :03/94/040/01083/AM09/	Lic.No/Date:0310512275 19.03.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.5.2009.			

19	Case No.:13/2/83-ALC1/2009	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Deferred
	HQ File :01/83/050/01371/AM09/	RLA File :03/94/040/00910/AM09/	Lic.No/Date:0310512312 19.03.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 6.5.2009.			

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Case No.:14/2/83-ALC1/2009	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Approved
HQ File :01/83/050/01372/AM09/	RLA File :03/94/040/00590/AM09/	Lic.No/Date:0310512334 19.03.2009	Defer Date:
Decision : Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.II dated 30.4.2008 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
10% Palladium on Carbon	1 Kg	1. Palladium (Purity 99.9%)	0.1025 Kg

Catalyst (Purity of Palladium 99.99%)	2. Activated Carbon (Moisture 9%)	0.981 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

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Case No.:15/2/83-ALC1/2009	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Approved
HQ File :01/83/050/01373/AM09/	RLA File :03/94/040/00900/AM09/	Lic.No/Date:0310512345 19.03.2009	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.II dated 27.2.2008 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
5% Rhodium on Carbon on dry basis containing (Rhodium content 5% Purity 99.99%)	1 Kg	Rhodium Unwrought/Powder (99.9%)	0.0512 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

22	Case No.:17/2/83-ALC1/2009	Party Name:ASSOCIATE LUMBERS PVT. LTD.	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Deferred
	HQ File :01/83/050/01375/AM09/	RLA File :03/94/040/01075/AM09/	Lic.No/Date:0310512378 19.03.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 6.5.09.			

23	Case No.:19/2/83-ALC1/2009	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Deferred
	HQ File :01/83/050/01377/AM09/	RLA File :03/95/040/01020/AM09/	Lic.No/Date:0310512466 20.03.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 6.5.2009.			

24	Case No.:21/2/83-ALC1/2009	Party Name:MICRO INKS LTD.	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Deferred
	HQ File :01/83/050/01379/AM09/	RLA File :03/95/040/00979/AM09/	Lic.No/Date:0310512550 20.03.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 6.5.2009.			

25	Case No.:22/2/83-ALC1/2009	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Deferred
	HQ File :01/83/050/01380/AM09/	RLA File :03/94/040/00516/AM09/	Lic.No/Date:0310512574 20.03.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 6.5.2009.			

26	Case No.:23/2/83-ALC1/2009	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Deferred
	HQ File :01/83/050/01381/AM09/	RLA File :03/95/040/00985/AM09/	Lic.No/Date:0310512591 20.03.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 6.5.2009.			

27	Case No.:24/2/83-ALC1/2009	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Deferred
	HQ File :01/83/050/01382/AM09/	RLA File :03/94/040/01035/AM09/	Lic.No/Date:0310512594 20.03.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of Hard Copy of application from RLA/Firm. Accordingly the case may be re-listed on 6.5.2009.			

28	Case No.:26/2/83-ALC1/2009	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Deferred
	HQ File :01/83/050/01384/AM09/	RLA File :03/95/040/00992/AM09/	Lic.No/Date:0310512627 20.03.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.5.2009.			

29	Case No.:2/2/83-ALC1/2009	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Deferred
	HQ File :01/83/050/01360/AM09/	RLA File :03/94/040/00314/AM09/	Lic.No/Date:0310512674 23.03.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 6.5.2009.			

30	Case No.:27/2/83-ALC1/2009	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Deferred
	HQ File :01/83/050/01385/AM09/	RLA File :03/94/040/00494/AM09/	Lic.No/Date:0310512669 23.03.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 6.5.2009.			

31	Case No.:5/2/83-ALC1/2009	Party Name:TEEKA YVEE ENTERPRISES	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Deferred
	HQ File :01/83/050/01363/AM09/	RLA File :04/24/040/00305/AM09/	Lic.No/Date:0410103382 25.03.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.5.2009.			

32	Case No.:6/2/83-ALC1/2009	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Deferred
	HQ File :01/83/050/01364/AM09/	RLA File :04/24/040/00272/AM09/	Lic.No/Date:0410103383 25.03.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 6.5.2009.			

33	Case No.:7/2/83-ALC1/2009	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Deferred
	HQ File :01/83/050/01365/AM09/	RLA File :08/24/040/00250/AM09/	Lic.No/Date:0810078917 25.03.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of Hard Copy of application from RLA/Firm. Accordingly the case may be re-listed on 6.5.2009.			

34	Case No.:30/2/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Deferred
	HQ File :01/83/050/01388/AM09/	RLA File :03/95/040/01009/AM09/	Lic.No/Date:0310513421 26.03.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.5.2009.			

35	Case No.: 31/2/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status: Case Deferred
	HQ File :01/83/050/01389/AM09/	RLA File :03/95/040/00770/AM09/	Lic.No/Date:0310513429 26.03.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.5.2009.			

36	Case No.: 32/2/83-ALC1/2009	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status: Case Deferred
	HQ File :01/83/050/01390/AM09/	RLA File :03/94/040/01090/AM09/	Lic.No/Date:0310513482 26.03.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of Hard Copy of application from RLA/Firm. Accordingly the case may be re-listed on 6.5.2009.			

37	Case No.: 28/2/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status: Case Deferred
	HQ File :01/83/050/01386/AM09/	RLA File :10/24/040/00119/AM09/	Lic.No/Date:1010033165 27.03.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.5.2009.			

38	Case No.: 29/2/83-ALC1/2009	Party Name:SHAILNICK CHEMICALS PVT.LTD.	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status: Case Deferred
	HQ File :01/83/050/01387/AM09/	RLA File :08/24/040/00196/AM09/	Lic.No/Date:0810079057 30.03.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 6.5.2009.			

39	Case No.:33/2/83-ALC1/2009	Party Name:SUPARNA CHEMICALS LTD.,	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Deferred
	HQ File :01/83/050/01391/AM09/	RLA File :03/95/040/00980/AM09/	Lic.No/Date:0310513650 30.03.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.5.2009.			

40	Case No.:34/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Deferred
	HQ File :01/83/050/01392/AM09/	RLA File :10/24/040/00137/AM09/	Lic.No/Date:1010033230 31.03.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.5.2009.			

41	Case No.:35/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Deferred
	HQ File :01/83/050/01393/AM09/	RLA File :10/24/040/00138/AM09/	Lic.No/Date:1010033234 31.03.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.5.2009.			

42	Case No.:36/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Deferred
	HQ File :01/83/050/01394/AM09/	RLA File :10/24/040/00139/AM09/	Lic.No/Date:1010033236 31.03.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.5.2009.			

43	Case No.: 37/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status: Case Deferred
	HQ File :01/83/050/01395/AM09/	RLA File :10/24/040/00140/AM09/	Lic.No/Date:1010033243 31.03.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.5.2009.			

44	Case No.: 38/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status: Case Deferred
	HQ File :01/83/050/01396/AM09/	RLA File :10/24/040/00134/AM09/	Lic.No/Date:1010033258 31.03.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.5.2009.			

45	Case No.: 39/2/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status: Case Deferred
	HQ File :01/83/050/01397/AM09/	RLA File :03/95/040/00801/AM09/	Lic.No/Date:0310513823 31.03.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.5.2009.			

46	Case No.: 40/2/83-ALC1/2009	Party Name:ORIENTAL CARBON & CHEMICALS LTD	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status: Case Deferred
	HQ File :01/83/050/00001/AM10/	RLA File :05/24/040/00681/AM09/	Lic.No/Date:0510239350 01.04.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.5.2009.			

47	Case No.:41/2/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Deferred
	HQ File :01/83/050/00002/AM10/	RLA File :03/95/040/01001/AM09/	Lic.No/Date:0310514009 01.04.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.5.2009.			

48	Case No.:42/2/83-ALC1/2009	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Deferred
	HQ File :01/83/050/00003/AM10/	RLA File :03/95/040/00965/AM09/	Lic.No/Date:0310514026 01.04.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of Hard Copy of application from RLA/Firm. Accordingly the case may be re-listed on 6.5.2009.			

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Case No.:43/2/83-ALC1/2009	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Approved
HQ File :01/83/050/00004/AM10/	RLA File :03/95/040/00616/AM09/	Lic.No/Date:0310514034 01.04.2009	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/17/2002/Ch.III dated 19.11.2008 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Dye Brown 5222 (Containing 30% Tartrazine 25% Indigo Carmine 45% Allura Red	1 Kg	1. para Cresidine Ortho Sulphonic Acid 2.Beta Naphthol 3. Dimethyl Acetal Succinate 4. Sodium Nitrite 5. Indigo 6. Caustic Soda	0.260 Kg 0.211 Kg 0.128 Kg 0.189 kg 0.172 Kg 0.400 kg

7. Sulphanilic Acid

0.253 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

50	Case No.: 44/2/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status: Case Deferred
	HQ File :01/83/050/00005/AM10/	RLA File :03/94/040/01122/AM09/	Lic.No/Date:0310514101 01.04.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 6.5.2009.			

51	Case No.: 45/2/83-ALC1/2009	Party Name:J.OWEN & CO.	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status: Case Deferred
	HQ File :01/83/050/00006/AM10/	RLA File :03/94/040/01128/AM09/	Lic.No/Date:0310514108 01.04.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of Hard Copy of application from RLA/Firm. Accordingly the case may be re-listed on 6.5.2009.			

52	Case No.: 46/2/83-ALC1/2009	Party Name:MONARCH CATALYST PVT.LTD.	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status: Case Deferred
	HQ File :01/83/050/00007/AM10/	RLA File :03/95/040/01053/AM09/	Lic.No/Date:0310514253 02.04.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.5.2009.			

	Case No.: 47/2/83-ALC1/2009	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status: Case Deferred
	HO File :01/83/050/00008/AM10/	RLA File :03/95/040/00852/AM09/	Lic.No/Date:0310514285	Defer

53			02.04.2009	Date:06.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.5.2009.				

54	Case No.:48/2/83-ALC1/2009	Party Name:ROSSARI BIOTECH	Meet No/Date:2/83-ALC1/2009 08.04.2009	Status:Case Deferred
	HQ File :01/83/050/00009/AM10/	RLA File :03/95/040/01054/AM09/	Lic.No/Date:0310514292 02.04.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 6.5.2009.			

Date:23.04.2009
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer